The Central Government takes appropriate action on National Human Rights Commission reports or references on the issues regarding bonded labourers.

The responsibility for rehabilitating the freed bonded labourers lies with the respective State Governments. In order to assist the State Governments in the task of rehabilitation of identified and released bonded labourers, a Centrally Sponsored Plan Scheme for Rehabilitation of Bonded Labour is in operation since May, 1978. Under the scheme, rehabilitation assistance @ Rs. 20,000/- per bonded labour is provided which is equally shared by the Central and State Government. The scheme also provides for financial assistance to the State Governments/UTs for conducting surveys, awareness generation activities and evaluatory studies.

Safety of mine workers from occupational Hazards

2127. SHRI PIYUSH GOYAL: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether it is a fact that Government does not has a policy or legislation for ensuring safety of mine workers from occupational hazards;
 - (b) if so, the reasons therefor;
- (c) whether Government has prescribed directives in ensuring the safety of workers in an event of an accident;
 - (d) if so, the details thereof; and
 - (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) to (e) Adequate statutory provisions exist under the Mines Act, 1952 and the rules and regulations framed thereunder to ensure occupational safety and health of mine workers. The Government has declared National Policy on Safety, Health and Environment at Work place in 2009 which includes mine workers. Besides, directives in the form of guidelines and instructions are being issued by Directorate General of Mines Safety (DGMS) from time to time.

Child Labour in the country

2128. SHRI N. BALAGANGA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the details of the approximate number of child labour in the country at present;

- (b) whether it is a fact that the number of child labour has increased over the last year as compared to the figure prevailed five years earlier:
 - (c) if so, the details thereof;
 - (d) the action taken by Government to punish the guilty employers; and
- (e) the steps taken by Government to put an end to child labour in the country?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) to (c) The state-wise details of working children as per NSSO Survey 2009-10 is given in statement. (*See* below). As per 2001 census, the total number of working children between the age group 5-14 years in the country was 1.26 crore. However, in the Survey conducted by NSSO, in 2004-05 the numbers of working children were estimated at 90.75 lakh. As per NSSO survey 2009-10, the working children are estimated at 49.84 lakh which shows a declining trend.

- (d) and (e) Under the Child Labour Policy, Government of India follows a multi-pronged approach with the following three major elements:
 - Legal Action Plan
 - Focus on general development programmes for the benefit of the families of child labour; and
 - Project-based action of high concentration of child labour.

The child Labour (Prohibition and Regulation) Act, 1986, prohibits the employment of Children below the age of 14 years in 18 Occupations and 65 Processes. The Act regulates the working conditions of children where they are not prohibited from working. Any person who employs a child in any occupation or process where employment of children is prohibited under the Child Labour Act, is liable for punishment with imprisonment for a term which shall not be less than 3 months but which may extended to one year or with fine ranging from Rs. 10,000/- to Rs. 20,000/- As per the data received from various States, the details of inspections carried out, prosecutions launched, convictions made against the guilt employers under the Child Labour Act during the last five years and current year are given as under:

| Year | No. of inspections | No. of prosecutions | No. of convictions |
|--------|--------------------|---------------------|--------------------|
| 2007 | 363927 | 12705 | 617 |
| 2008 | 355629 | 11318 | 763 |
| 2009 | 317083 | 11418 | 1312 |
| 2010 | 239612 | 8998 | 1308 |
| 2011 | 84935 | 4590 | 774 |
| 2012** | 25040 | 589 | 167 |

^{**} The information yet to be received from many States.

Government is also implementing the National Child Labour Project Scheme since 1988. The scheme seeks to adopt a sequential approach with focus on the rehabilitation of children working in hazardous occupations and processes in the first instance. The scheme is being implemented in 266 districts of 20 States in the country. Under the Project, children rescued/withdrawn from work are enrolled in the special schools, where they are provided with bridge education, vocational training, stipend, health care, etc. before being mainstreamed into formal education system. Further, the Ministry launches awareness generation campaigns against the evils of child labour and enforcement of child labour laws through electronic and print media at the centre as well as at the district level.

Statement

Data on Child Labour based on Employment Unemployment Survey during NSS 66th Round (2009-10)

| Sl. No. | Major State all India | | age group 5-14 | | | |
|---------|-----------------------|--------|----------------|-------|--------|--|
| | | Rural | Rural | | Urban | |
| | | Male | Female | Male | Female | |
| 1 | 2 | 3 | 4 | 5 | 6 | |
| 1. | Andhra Pradesh | 88156 | 110191 | 20767 | 15548 | |
| 2. | Assam | 144655 | 31909 | 11833 | 757 | |

| 212 Written Answers to | | [RAJYA SABHA] | | Unstarred Question: | |
|------------------------|-------------------|---------------|---------|---------------------|--------|
| 1 | 2 | 3 | 4 | 5 | 6 |
| 3. | Bihar | 224292 | 38665 | 11017 | 2548 |
| 4. | Chhattisgarh | 3669 | 7321 | 636 | 0 |
| 5. | Delhi | - | - | 18576 | 0 |
| 6. | Gujarat | 150487 | 207973 | 15945 | 16282 |
| 7. | Haryana | 22664 | 17471 | 28073 | 3988 |
| 8. | Himachal Pradesh | 2300 | 2942 | 2156 | 0 |
| 9. | Jammu and Kashmir | 11274 | 16872 | 1139 | 0 |
| 10. | Jharkhand | 63684 | 14661 | 4123 | 0 |
| 11. | Karnataka | 89796 | 113429 | 20793 | 2479 |
| 12. | Kerala | 1182 | 0 | 0 | 1583 |
| 13. | Madhya Pradesh | 91454 | 32812 | 57688 | 9063 |
| 14. | Maharashtra | 66370 | 127996 | 54230 | 12077 |
| 15. | Odisha | 54390 | 38288 | 36522 | 5363 |
| 16. | Punjab | 16802 | 6433 | 15664 | 9937 |
| 17. | Rajasthan | 93055 | 261871 | 43184 | 7826 |
| 18. | Tamil Nadu | 0 | 13880 | 3471 | 0 |
| 19. | Uttarakhand | 14810 | 7239 | 3219 | 2103 |
| 20. | Uttar Pradesh | 1012294 | 546320 | 147820 | 68899 |
| 21. | West Bengal | 357265 | 134657 | 31946 | 27716 |
| | All India | 2511101 | 1727271 | 546897 | 198602 |

Bonded Labour

2129. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that bonded labour is rampant in the country;